

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

R.A. 71/88 In
O.A. No. 764/88
T.A. No.

199

DATE OF DECISION 8-11-1991

Association Engineering Staff	Petitioner
—	Advocate for the Petitioner(s)
Versus	
Union of India & Others	Respondent
—	Advocate for the Respondent(s)

CORAM

The Hon'ble Mr. P.K. Kartha, Vice-Chairman (Jud1.)

The Hon'ble Mr. D.K. Chakravorty, Administrative Member.

1. Whether Reporters of local papers may be allowed to see the Judgement ? *Ans*
2. To be referred to the Reporter or not ? *nv*
3. Whether their Lordships wish to see the fair copy of the Judgement ? *1/* *M*
4. Whether it needs to be circulated to other Benches of the Tribunal ? *M*

(Judgement by Hon'ble Mr. P.K. Kartha,
Vice-Chairman)

The petitioner is the original applicant in O.A-764/88 which was disposed of by judgement dated 8.3.1991. The grievance of the petitioner related to the recruitment rules notified on 28.3.1988, whereby the diploma holder Junior Engineers had been placed at a disadvantage in the matter of promotion to the posts of Assistant Engineer and Executive Engineer. After going through the records of the case and hearing both sides, it was held that the application was devoid of

any merit and dismissed the same. On going through the R.A., we see no error apparent on the face of the judgement. The petitioner has also not brought out any fresh facts warranting a review of the judgement. The R.A. is accordingly rejected.

D.K.Chakraverty
(D.K. Chakraverty)
Administrative Member

P.K.Kartha
(P.K. Kartha)
Vice-Chairman(Judl.)